

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 453 of 2020

IN THE MATTER OF:

Global Steel Company

...Appellant

Vs

JBF Petrochemicals Ltd.

....Respondent

Present:

For Appellant: Ms. Krutika Raghavan, Advocates.

For Respondent: Mr. Shikhil Suri, Sr. Advocate with Mr. Shiv Kumar Suri, Ms. Shilpa Saini, Ms. Nikita Thapar, Ms. Prerana Wagh and Ms. Aastha Mehta, Advocates.

ORDER
(Through Virtual Mode)

19.03.2021: Learned counsel for the Appellant does not intend to file rejoinder to the reply affidavit of Respondent.

Let short written submissions, not exceeding three pages, together with compilation of relevant judgments be filed by learned counsel for the parties within 10 days.

Post the appeal 'for hearing' before Court No. II on **7th April, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc